

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4333

ANSWERED ON:18.12.2014

. ALL INDIA JUDICIAL SERVICE

Birla Shri Om;Karandlaje Km. Shobha;Khalsa Shri Harinder Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a majority of States have expressed their opinion regarding comprehensive proposal for constitution of All India Judicial Services;
- (b) if so, the details thereof;
- (c) the action taken by the Government on the views expressed by the State Governments;
- (d) whether the Government proposes to create special/ separate courts for dealing with cases of traffic/ police challan, bribery and corruption; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW & JUSTICE (SHRID. V. SADANANDA GOWDA)

(a) to (c): A comprehensive proposal was formulated for the constitution of an All India Judicial Service (AIJS) and the same was approved by the Committee of Secretaries in November, 2012. The proposal was included as an agenda item in the Conference of Chief Ministers and Chief Justices of the High Courts held in April, 2013 and it was decided that issue needs further deliberation and consideration. The views of the State Governments and High Courts were sought on the proposal. 15 State Governments and 18 High Courts have furnished their views. However, there is divergence of opinion among the State Governments and High Courts on constitution of All India Judicial Service.

(d) and (e): The subject matter relating to creation of additional/ special courts in subordinate judiciary falls within the domain of the State Governments and High Courts concerned. The Law Commission of India, in its 245th Report, titled 'Arrears and Backlog : Creating Additional Judicial (wo) manpower has inter-alia recommended creation of special morning and evening courts for traffic / police challan cases. The recommendations of the Law Commission have been forwarded to the State Governments and the High Courts.